

been taken for liquidation of rural indebtedness :

- (j) Imposition of moratorium on recovery of debts as an interim measure ;
- (ii) Total discharge or scaling down of debts as a permanent measure ;
- (iii) Enactment of Debt Relief legislation by all the States ; and
- (iv) Provision of agricultural credit through the multiagency system comprising co-operatives, commercial banks and regional rural banks.

These measures are intended to prevent indebtedness among the labourers thereby minimising the chances of the labourers getting into debt bondage.

Revision on Prices of Drug Formulations

391. SHRI TARIQ ANWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the names of formulations along with the composition for which prices have been revised after 1st January, 1984 ; whether the bulk drugs on which these formulations are based are imported or indigenous, and what is the Government fixed price and the market price in case of indigenous drugs ;

(b) what were the earlier prices and what are their revised prices in both formulations and bulk drugs ;

(c) the reasons for increase or decrease in prices during this period ; and

(d) whether it is a fact that prices of certain bulk drugs were increased without cost investigation or BICP recommendation ; if so, names of the drugs, reasons for increase and percentage increased ?

THE MINISTER OF CHEMICALS AND FERTILIZERS : (SHRI VASANT SATHE) : (a) and (b) : A. Statement showing the revision in prices effected after 1st January, 1984 of leader formulations and the prices of bulk drugs going into them is given in statement laid on the Table of the House (Placed in Library Sc. No. LT 8465 84) Regarding market prices, they vary from time to time and place to place, but no specific complaints were received alleging sale at a price higher than the leader price.

(c) and (d) The revisions in prices were in accordance with the provision of Drugs (Prices Control) Order 1979.

Fixation of Prices of Drugs

392. SHRI TARIQ ANWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether BICP have failed to work out revised packing material cost even after the lapse of four years, and if so, what action his Ministry has taken to do justice to the Industry ;

(b) whether it is a fact that while allowing costs of raw materials in fixing formulation prices, actual purchase invoices are neither called nor relied up-on and uniform norms are not being followed, and

(c) if so, the action taken by Government in this regard ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) (a) to (b) Due verification of claims of the companies for packing material cost as well as costs of raw material in their applications in Form-3 is made by the BICP before recommending the prices of formulations to this Ministry. Necessary documents required to be filed along with Form-3 are invariably called for where not submitted by the companies with their applications.

(c) Does not arise.